

HIGH COURT OF UTTARAKHAND, AT NAINITAL

NOTIFICATION

Notification No. 89/UHC/Admin.B/2020,

Dated 18.04.2020

Considering the extreme urgency in the pending matters *viz.* Bail Applications, and for more convenient implementation of the High Court of Uttarakhand Notification No. 86/UHC/Admin.B/2020 dated 11.04.2020 issued for e-filing and hearing through video conferencing in the High Court during the lockdown period declared by Government of India, in continuation of the said Notification, Hon'ble the Chief Justice is pleased to issued following directions -

1. Besides the fresh urgent matters with extreme urgency, urgency in the pending matters *viz.* Bail Applications will also be taken up in the manner as mentioned in the Notification No. 86/UHC/Admin.B/2020 dated 11.04.2020, Schedule appended thereto and the Standard Operating Procedures (SOP) formulated for hearing through video conferencing.
2. In pending matters *viz.* Bail Applications, when urgency applications are filed, the advocates, shall, as far possible, also e-mail scanned copies (**by Cam scanner or Scanning machine etc.**) of relevant papers of the pending matters, like copies of petitions, applications, affidavits, annexure, replies *etc.* held by the advocates in their respective offices, in the PDF format with their index prepared in chronological order.
3. Where a party is not able to make online payment of Court Fee, the advocate concerned may e-file undertaking to the effect that within 3 days from the day, Notification No. 86/UHC/Admin.B/2020 dated 11.04.2020 ceases to have effect, the requisite Court Fee shall be paid/deposited by the party concerned.

By the Orders

Sd/-

(Hira Singh Bonal)
Registrar General

No. 1766/UHC/Admin.B/2020, Dated 18.04.2020

Copy to Followings for information and needful-

1. P.P.S. to Hon'ble the Chief Justice for placing copy of this Notification before His Lordship.
2. P.S./P.A. to the Hon'ble Judges, for placing copy of the Notification before Their Lordships.
3. Advocate General, Uttarakhand.
4. Chief Standing Counsel/Government Advocate, Uttarakhand.
5. Assistant Solicitor General, Government of India, Nainital.

6. Additional Chief Standing Counsel for State of Uttar Pradesh at Nainital.
7. President/Secretary, High Court Bar Association, Nainital with request to inform all the members of the Bar.
8. Secretary Law, Government of Uttarakhand, Dehradun.
9. Member-Secretary, UKSLSA, Nainital.
10. All the Registrars/JRs/DRs/ARs of the High Court.
11. All the Sections of the High Court.
12. Protocol Officer/Public Relation Officer/Management Officer of the High Court.
13. Director, Printing and Stationery, Roorkee with request to publish this Notification in the next issues of the Gazette.
14. Officer I/c, NIC, High Court of Uttarakhand, Nainital with request to publish the Notification in official website of the High Court.
15. Guard file/Notice Board.

Registrar (Judicial)